

**IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH
HYDERABAD**

O.A. No.020/00628/2018

Date of CAV:07.08.2018.

Date of Order : 10 .08.2018.

Between :

T.Madhavi, w/o T.Venkata Satyanarayana Murthy,
Aged about 47 yrs, Occ:Post Woman Gr.C,
Vijayawada Head Post Office, Vijayawada-520 001.Applicant

And

1. The Union of India, rep., by its
Secretary, M/o Communications and Information
Technology, Dept. Of Posts, Dak Bhavan,
Parliament Street, New Delhi-1.
2. The Chief Postmaster General,
Andhra Pradesh Circle, Vijayawada-01.
3. The Postmaster General,
Vijayawada Region, Vijayawada.
4. The Senior Superintendent of Post Offices,
Vijayawada Division, Vijayawada.
5. The Senior Postmaster, Vijayawada Head Post Office,
Vijayawada. Respondents

Counsel for the Applicant
Counsel for the Respondents

... Mr.Dr.A.Raghu Kumar,
... Mrs.K.Rajitha, Sr.CGSC

CORAM:

**THE HON'BLE MR.JUSTICE R.KANTHA RAO, MEMBER (JUDL.)
THE HON'BLE MRS.NAINI JAYASEELAN, MEMBER (ADMN.)**

ORDER

(As per Hon'ble Mrs.Naini Jayaseelan, Member (Admn.))

Brief facts of the case:

The applicant initially joined as Gramin Dak Sevak (GDS) on 18.05.2001 at Chinnapulivar Post, a/w Vellaturu SO, Tenali Division, Guntur District. Subsequently, she appeared for the Departmental Postal Examination and qualified the said examination and was promoted as Post Woman (Group-C) on 18.05.2011 and posted at Tenali Head Post Office. She joined as Post Woman at Tenali HO, on 19.05.2011 and had been working as Postman/Post Woman cadre.

2. While working as Post Woman, Tenali HO, she requested for deputation from Tenali Postal Division to Vijayawada Postal Division. Her request for deputation to Vijayawada Postal Division was considered and agreed to by the competent authority for a period of one year. The applicant joined the said post on 16.07.2011. Again on the request of the applicant, she was deputed to work as Dispatch Clerk of RPLI Section at the O/o Postmaster General, Vijayawada Region. However, decentralization of the RPLI work from Regional Office to the Divisional Office led to the termination of this arrangement and the services of the applicant were utilized in the Receipts and Dispatch Branch in the office of SSPOs, Vijayawada Division. The applicant then requested for transfer from Tenali Postal Division to Vijayawada. Even though she had not completed the 5 years of prescribed service, her request was favourably considered. The applicant was then posted as Departmental Stamp

Vendor, Vijayawada HO. The applicant joined as DSO on 05.08.2012. When the post of Departmental Stamp Vendor was abolished, she was posted back as Post Woman at Vijayawada HO, under Rule 38 transfer.. Even before joining the post of Post Woman, Vijayawada HO, she again requested to attend to clerical work in the Receipts and Dispatch Section. This was also allowed on humanitarian grounds with effect from 31.03.2017 and continued up to 16.04.2018. The applicant proceeded on leave to the USA and after re-joining from leave, the SSPOs issued orders for her deputation to Buckinghampet HO and accordingly the applicant joined the place of posting. The respondents issued orders terminating her deputation at Buckinghampet Post HO, with a direction that the applicant shall work as Postman beat after expiry of leave.

3. **Issues:**

The contention of the applicant is that frequent interruptions in her place of postings/deputations are causing her mental agony. The applicant submitted two representations dated 14.06.2018 and 18.06.2018 to post her back to Vijayawada Headquarters without any extra remuneration. It is alleged by the applicant that the impugned order dated 22.06.2018 was issued due to the pressure of the All India Postal SC/ST Welfare Association.

4. The department contention is that due to a shortage of staff in the Postman/Post Woman cadre, the resultant vacancies in the cadre are being managed by making substitute arrangements with the help of GDS working in the department and/or by outsiders on payment of admissible wages/allowances causing a huge financial burden on the public exchequer. Therefore, the competent authority has reviewed the matter and ordered for termination of all such back office arrangements. The respondents have reiterated that the Postman/Postwoman cadre is a special exclusive cadre available to the Department of Posts through which delivery of mails and other services are provided to the customers/public. To ensure that this “core function” of the department is carried out efficiently and smoothly, the services of the officials selected in this “cutting edge cadre” i.e., Postman/Postwoman need to be fully utilized.

5. **Findings:**

It is a fact that the applicant has actually worked as Post Woman for only a few days from her joining in the Postman/Post Woman cadre in 2011. The respondents' contention is that the exigencies of public service require the applicant to join back at her parent unit at Vijayawada Head Office as Post Woman and the applicant is well aware of the nature of duties to be performed in the parent Postman/Post Woman cadre.

6. It is a fact that on several occasions, the request of the applicant to work in the back office has been acceded to on humanitarian grounds. Since the arrangement of working in the back office as Postal Assistant have now been terminated due to exigencies of public service namely (a) shortage of staff, which is hampering actual delivery of letters/parcels, and (b) higher financial burden to the department, the applicant cannot have any grievance to work in her own parent cadre for which she has been selected.

7. The OA is hereby dismissed. No order as to costs.

**(NAINI JAYASEELAN)
MEMBER (ADMN.)**

**(JUSTICE R. KANTHA RAO)
MEMBER (JUDL.)**

Dated: this the 10th day of August, 2018

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